

IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA 'A' BENCH, KOLKATA

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)

I.T.A. No. 1235/Kol/2019  
Assessment Year: 2014-15

*Madhuri Lakshmi Mallipudi*.....*Appellant*  
*[PAN: AKEPM 3372 P]*

*Vs.*

*ITO, Ward-47(4), Kolkata*.....*Respondent*

**Appearances by:**

*None appeared on behalf of the Assessee.*

*Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.*

Date of concluding the hearing : February 19<sup>th</sup>, 2021

Date of pronouncing the order : February 24<sup>th</sup>, 2021

**ORDER**

**Per Bench:**

The assessee seeks permission of this Bench to withdraw her appeal in ITA No. 1235/Kol/2019 as she has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide her application dated 12.02.2021. The assessee states that she has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

***Kolkata, the 24<sup>th</sup> February, 2021.***

Sd/-  
[Aby T. Varkey]  
Judicial Member

Sd/-  
[J. Sudhakar Reddy]  
Accountant Member

Dated: 24.02.2021

*Bidhan (P.S.)*

*Copy of the order forwarded to:*

1. **Madhuri Lakshmi Mallipudi, 50, Bon Behari Bose Road, 53/7/3, Bon Behari Bose Road, Ramkrishnapur, Howrah-711 101.**
2. **ITO, Ward-47(4), Kolkata.**
3. CIT(A)-14, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar  
ITAT, Kolkata Benches